

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111

COMP.APPL/ 62(CH)2021
COMP.APPL/ 47(CH)2022
COMP.APPL/ 239(CH)2022
In

CA(CAA) No. 05/Chd/Chd/2018
(1st Motion) (Disposed of)

IN THE MATTER OF:
Sunbeam Hotels Pvt. Ltd.

...Transferor Company

With

Sunbeam Premium Pvt. Ltd.

...Transferee Company

Under Section: 230-232, 442 CA 2013
Rule: 11 of NCLT

Order delivered on 26.04.2024

CORAM:
SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:
For the Applicant No.1 in CA : Ms. Divya Sharma, Advocate
No.62/2021 & 47/2022

ORDER
COMP.APPL/ 62(CH)2021, COMP.APPL/ 47(CH)2022, COMP.APPL/
239(CH)2022

No one is present on behalf of the respondent at the time of hearing of the matter. Counsel for one among the joint applicants (applicant No.1) of Section 230-232 is present and submitted that his client has filed CA No.62/2021 & CA No. 47/2022 and CA No. 239/2022 has been filed by the respondent. The counsel for the applicant No.1 has also submitted that the terms of settlement have to be reproduced into writing and prayed for grant of time for filing the same. Two weeks' time is granted.

Let this matter be posted on 31.05.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)